



2024:KER:74089

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE A. BADHARUDEEN

MONDAY, THE 7TH DAY OF OCTOBER 2024 / 15TH ASWINA, 1946

CRL.MC NO. 4006 OF 2024

CRIME NO.451/2021 OF VELLAYIL POLICE STATION, KOZHIKODE

CC NO.247 OF 2021 OF JUDICIAL MAGISTRATE OF FIRST CLASS -

IV, KOZHIKODE

PETITIONER/ACCUSED:

NAVAS PK

AGED 32 YEARS

S/O.MOIDEEN, NAVAS MANZIL, THAYYILAKKADAVE VELIMUKK
P.O., MALAPPURAM DISTRICT, PIN - 676311

BY ADVS.

P.E.SAJAL

AJAS K.S.

RESPONDENTS/STATE AND DE FACTO COMPLAINANT:

- 1 STATE OF KERALA
STATE OF KERALA THROUGH THE STATION HOUSE OFFICER
VELLAYIL POLICE STATION, KOZHIKODE CITY, REPRESENTED BY
THE PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM,
PIN - 682031
- 2 XXXXXXXXXXXX
XXXXXXXXXXXX
R1 BY SR.PUBLIC PROSECUTOR SRI.RENJIT GEORGE
R2 BY ADVS.
P.A.MOHAMMED SHAH
RENOY VINCENT(K/000580/2017)
SHAHIR SHOWKATH ALI(K/000584/2019)
ABEE SHEJIRIK FASLA N.K(K/345/2018)
CHELSON CHEMBARATHY(K/001483/2019)
MUHAMED JUNAID V.(K/680/2020)
FATHIMA AFEEDA P.(K/001993/2022)
ADITH KRISHNAN.U.(K/001385/2023)
SHERIN SHERIYAR(K/4033/2023)
AFEFEFA NAFEESA C.C.(K/001768/2024)

THIS CRIMINAL MISC. CASE HAVING COME UP FOR ADMISSION ON
30.9.2024, THE COURT ON 07.10.2024, PASSED THE FOLLOWING:



ORDER

Dated this the 7th day of October, 2024

This criminal miscellaneous case has been filed under Section 482 of the Code of Criminal Procedure, 1973, to quash Annexure A1 FIR and Annexure A2 Final Report in C.C.No.247/2021 on the files of the Judicial First Class Magistrate Court-IV, Kozhikode, arose out of Crime No.451/2021 of Vellayil police station, Kozhikode District, and all further proceedings thereunder. The petitioner herein is the sole accused in the above case.

2. Heard the learned counsel for the petitioner, the learned counsel appearing for the de facto complainant and the learned Public Prosecutor.

3. In this matter, offences punishable under Sections 354A(1)(iv) and 509 of the Indian Penal Code, are alleged to have been committed by the accused. The specific allegation is that the accused, who is the State President of MSF (Muslim Students Federation), used derogative words against the de



facto complainant with a view to outrage her modesty and to intrude upon her privacy.

4. It is submitted that the matter has been amicably settled and the de facto complainant filed affidavit in this regard. The de facto complainant stated in the affidavit that she has no intention to proceed further in this matter, since the matter has been settled by the intervention of the senior Muslim League leaders.

5. The learned Public Prosecutor also submitted that the matter has been settled between the parties and statement of the de facto complainant to that effect has been recorded.

6. Since the matter has been amicably settled between the parties, there is no reason to disallow the prayer for quashment so as to facilitate peaceful living of the parties hereinafter and to protect their political career. Therefore, in the interest of justice, I am inclined to allow this petition.

In the result, this Criminal Miscellaneous Case stands allowed. Annexure A1 FIR and Annexure A2 Final Report in



C.C.No.247/2021 on the files of the Judicial First Class Magistrate Court-IV, Kozhikode, arose out of Crime No.451/2021 of Vellayil police station, Kozhikode District, and all further proceedings thereunder, against the petitioner herein, stand quashed.

Sd/-
A. BADHARUDEEN
JUDGE

Bb



APPENDIX OF CRL.MC NO.4006 OF 2024

PETITIONER'S ANNEXURES

- ANNEXURE A1 THE TRUE COPY OF THE FIR IN CRIME
NO:451/2021 OF VELLAYIL POLICE
STATION REGISTERED AGAINST THE
PETITIONER BY THE 1ST RESPONDENT
- ANNEXURE A2 THE CERTIFIED COPY OF THE FINAL
REPORT FILED BY THE 1ST RESPONDENT
IN C.C.NO.247/2021 ON THE FILES OF
THE HON'BLE COURT OF THE JUDICIAL
FIRST CLASS MAGISTRATE-IV,
KOZHIKODE
- ANNEXURE A3 THE AFFIDAVIT DATED 03.05.2024
SWORN BY THE 2ND RESPONDENT DE
FACTO COMPLAINANT

RESPONDENTS' ANNEXURES : NIL